

Profits of Foreign Companies

1878. **Shri Tangamani:** Will the Minister of Finance be pleased to refer to the decision of the Supreme Court as reported in 1953 Income Tax Reports Vol. XXIII on page 101 and state:

(a) whether the Government propose to assess the profits accrued abroad in the case of foreign companies; and

(b) if so, the action taken thereon?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). Foreign companies fall into two categories (i) resident in India and (ii) non-resident in India. Under the Indian Income-tax Act, resident companies are liable to tax on profits accruing in India as well as profits accruing outside India. Non-resident companies are assessable only on the profits which arise or are deemed to accrue in India and not profits which accrue outside India. This position is recognised by the judgment quoted by the Hon'ble Member. Therefore, the question of taxing the foreign profits of non-resident companies does not arise.

Displaced Persons in Andamans

1379. **Sardar A. S. Saigal:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that displaced persons who have gone to Andamans after 1953 have not been supplied with ploughing animals and cleared lands;

(b) if so, the reasons therefor;

(c) whether it is a fact that the lands allotted in middle and North Andamans to displaced persons are full of big stumps;

(d) if so, what has happened to the provision of Rs. 50 lakhs for uprooting of stumps;

(e) whether it is a fact that many displaced persons have not been given the full quota of land as yet; and

(f) if so, how many displaced persons; are there with less than the fixed quota of land?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). All the 1465 families, who have settled in Andamans after 1953, have been given cleared land; but ploughing animals have so far been supplied only to 572 families due to bottleneck of transport.

(c) No, but there are stumps of big trees scattered in all the land so far cleared for colonisation in North and Middle Andamans.

(d) The provision of Rs. 50 lakhs has been made for clearing of jungle and uprooting of stumps, but there is no separate provision for uprooting of stumps exclusively.

(e) and (f). In colonisation area, all settlers have been given full quota of cleared land, but the promised quota of 5 acres of hilly land per family for horticulture purposes could not be allotted so far to any one of them. Clearance and allotment of hilly land will start after the paddy land has been brought fully under cultivation.

Sale of Salt in Andamans

1380. **Sardar A. S. Saigal:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that salt was sold at Dighpur, North Andamans at Rs. 18/- per seer in June last; and

(b) if so, the reasons therefor?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) No, Sir. Salt was being sold at 31 Naya Paisa per 2 lbs.

(b) Does not arise.

Transport Arrangements in Andamans

1381. **Sardar A. S. Saigal:** Will the Minister of Home Affairs be pleased to state how many trunk and feeder roads have been laid in the middle

and North Andamans and what is the existing transport arrangements in these areas?

The Deputy Minister of Home Affairs (Shrimati Alva): In all 8.8 miles of road have so far been laid and are under construction in Middle Andaman. No road has yet been laid in North Andaman. Survey of the proposed roads in this Island also will be taken up shortly.

Existing means of transport by sea is a ferry steamer service from Port Blair to Long Island in Middle Andaman and to Mayabunder and Port Cornwallis (Aerial Bay) in North Andaman. Small ferry steamed Service is also available in these Islands.

Agra Cantonment Board Teachers

1382. Seth Achal Singh: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Dearness Allowance at the rate of Rs. 20/- p.m. is being paid to the teachers by the Cantonment Board, Lucknow and no objection was ever made against the same by the Command Headquarters;

(b) whether it is a fact that the Command Headquarters held in abeyance the proposal of the Agra Cantonment Board to grant Dearness Allowance to their teachers at the rate at which other Cantonment Board employees were being paid on the ground that it was unlikely that the Government of India would entertain the Board's application for the necessary recurring grant;

(c) whether it is a fact that the Agra Cantonment provided the necessary amount in their Budget for 1953 to pay their teachers the increased Dearness Allowance and the U.P. Government began to grant a recurring grant-in-aid for the purpose since 1954-55;

(d) whether the Command Headquarters turned down the proposal of the Cantonment Board to provide the

necessary amount in their Budget; and

(e) the action Government propose to take in the matter?

The Deputy Minister of Defence (Shri A. Raghuramiah): (a) Yes.

(b) Yes

(c) Yes. The grant-in-aid from the State Government for maintaining primary schools is being received by the Cantonment Board Agra from 1955-56 and not from 1954-55.

(d) Yes

(e) In view of the improved financial position of the Cantonment Board Agra, the question of granting Dearness Allowance at enhanced rates in consultation with the State Government of U.P. is under active consideration of the General Officer Commanding-in-Chief, Eastern Command.

Tribal Students in Manipur

1383. Shri L. Achaw Singh: Will the Minister of Education and Scientific Research be pleased to refer to the reply given to Unstarred Question No. 363 on the 30th July, 1957 and state:

(a) whether representations have been made by tribal students reading in private institutions which are affiliated to and recognised by the Gauhati University requesting the Manipur administration to grant them the privilege of free tuitions as in other institutions; and

(b) if so, what steps are being taken to extend free tuition facilities to those tribal students?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) and (b). A statement is laid on the Table of Lok Sabha. [See Appendix V, annexure No. 12].